

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.05.2021 AT 10.30 AM**

TRANSFER PETITION NO.	TCP (IB) NO. 86/9/AMR/2019
COMPANY PETITION/APPLICATION NO.	CP (IB) NO. 197/9/HDB/2019
NAME OF THE COMPANY	Mohana Cotton Ginning Pvt Ltd
NAME OF THE PETITIONER(S)	Evergreen Shipping Agency (India) Pvt Ltd
NAME OF THE RESPONDENT(S)	Mohana Cotton Ginning Pvt Ltd
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

TCP (IB) No.86/9/AMR/2019 in CP (IB) No.197/9/HDB/2019 is dismissed as withdrawn. Vide separate sheets.

**MEMBER JUDICIAL**

RSN

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH

TCP (IB) No.86/9/AMR/2019  
IN  
CP (IB) No.197/9/HDB/2019

**Under Section 9 of IBC Code, 2016 Read with Rule 6 of the  
Insolvency and Bankruptcy (Application to Adjudicating  
Authority) Rules, 2016**

In the matter of

**M/s. MOHANA COTTON GINNING PRIVATE LIMITED**

**BETWEEN:**

M/s. Evergreen Shipping Agency (India) Private Limited  
Century Centre, 2<sup>nd</sup> Floor, 76, T.T.K.Road,  
Alwarpet, Chennai - 600018

...Operational Creditor

**And**

M/s. Mohana Cotton Ginning Private Limited  
D.No.3-153, Garapadu (Village),  
Vatticherekuru (Mandal), Guntur District,  
Andhra Pradesh - 522017

...Corporate Debtor

**Date of pronouncement of order: 04.05.2021**

**Coram:**

**Mr. BHASKARA PANTULA MOHAN, MEMBER (JUDICIAL)**

**Parties/Counsels present:**


For the Operational Creditor : Mr.Avinash Desai, Mr.Vasudevan,  
Mr.TPS Harsha & Ms.Mrudula,  
Advocates

For the Corporate Debtor : Mr.B.Chandrasen Reddy, Advocate

***Per: Mr.Bhaskara Pantula Mohan, Member (Judicial)***

**ORDER**

1. This Petition filed under Section 9 of IBC Code, 2016 Read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by the Operational Creditor against the Corporate Debtor.
2. Heard the Counsel for the Operational Creditor. In view of the memo filed by the Operational Creditor for withdrawing the TCP (IB) No. 86/9/AMR/2019 in CP (IB) No.197/9/HDB/2019, and the memo is taken on record. Accordingly, TCP (IB) No.86/9/AMR/2019 in CP (IB) No.197/9/HDB/2019 is dismissed as withdrawn. Hence, this order.



**BHASKARA PANTULA MOHAN,  
MEMBER JUDICIAL**

*Swamy Naidu*